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NOTIFICATION

13.5.1991

No.H.12018/11/91/LJD, the 6th May 1991. The following Act of the Mizoram Legislative Assembly which received the assent of the Governor is hereby published for general information.

The Mizoram Act No. 15 of 1991.

The Mizoram Salaries and Allowances of the Speaker and the Deputy Speaker (Amendment) Act, 1991.

(Received the assent of the Governor of Mizoram on the 23.4.1991.)

AN ACT

further to amend the salaries and allowances of the Speaker and the Deputy Speaker of the Legislative Assembly of Mizoram.

Be it enacted by the Legislative Assembly of the State of the Mizoram in the Forty Second year of the Republic of India, as follows:

- Short title and commencement
- 1. (1) This Act may be called by the Mizoram Salaries and Allowances of the Speaker and the Deputy Speaker (Amendment) Act, 1991.
- (2) It shall be deemed to have come into force with effect from the First of April. 1991.

Amendment of section 3.

2. In the Mizoram Salaries and Allowances of the Speaker and the Deputy Speaker Act, 1987 (Act No. 4 of 1987), as amended (hereinafter refferred to as the principal Act) in section 3, for the words "the Speaker, a salary of two thousand five hundred rupees per mensem and the Deputy Speaker a salary of two thousand rupees per mensem," "the words" the Speaker, a salary of two thousand seven hundred fifty rupees per mensem and to the Deputy Speaker a salary of two thousand two hundred and fifty rupees per mensem" shall be substituted.

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Amendment of section 4.

3. In the principal Act, in section 4, for the eords "sumptuary allowance of one thousand two hundred fifty rupees per mensem, family allowance of three hundred rupees per mensem and entertainment allowance of seven hundred rupees per mensem" the words, "sumptuary allowance of two thousand seven hundred fifty rupees per mensem, family, allownace of two thousand rupees per mensem and entertainment allowance of one thousand rupees per mensem shall be substituted.

Amendment of section 5.

4. In the principal Act, in section 5, for the words "rental charges at a flat rate of five thousand rupees per mensem, the words "rental charges shall not be more than six thousand rupees per mensem" shall be substituted.

Insertion of new section 6A

5. In the principal Act, after section 6, the following new section shall be inserted, namely:

Free travelling by Train or by Air with members of family 6A. Notwithstanding anything contained in this Act and subject to the provisions of the Schedule, the Speaker and the Deputy Speaker shall be entitled to free travelling by First Class train upto 20.000 Kilometres or by Air two times in five years term within India, with family upto 5 members.

Amendment of the Schedule.

- 6. In the principal Act, in the Schedule, -
- (i) in clause 1, for the words" "daily allowance at the Maximum rates applicable to first grade officer of the Government of Mizoram", the words "daily allowance at the rate of Rs. 175/-per day (No separate sitting and daily allowance)" shall be substituted.
- (ii) in clause 2, for the words "travelling allowance on the maximum rates for the time being admissible to 1st grade officer of the Government of Mizoram, the words travelling allowance at the rate of Rs. 175/- per day be substituted.

Dr. H.C. Thanhranga, Joint Secretary to the Govt. of Mizoram, Law, Judicial & Parliamentary Affairs Department.